

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar Judicial)

NOTICE

No.: 19

Dated: 18-02-17

In continuation to the order No. 949 dated 02.01.2016 (para 4 thereof), read with order No. 1253 dated 17.03.2016, all the concerned main allottees of Lawyers Chambers at District Court Complex, Janipur, Jammu, are hereby directed to deposit monthly license fee of Rs. 400/- (Rupees four hundred only) with the Registrar Judicial, High Court of J&K at Jammu, within a period of ten days from the date of issuance of this notice, failing which the matter shall be placed before the Hon'ble Committee for cancellation of allotment of defaulter allottees.


(Virinder Singh Bhou)
Registrar Judicial

No.: 210-12/RJ/17

Date 18-02-17

Copy to:-

1. Registrar General, High Court of J&K, Jammu, for information please.
2. President Bar Association, Jammu, for information and circulation of the same to all the main allottees concerned.
3. In-charge NIC for uploading of the same on the official website of High Court of J&K.


Registrar Judicial